

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kumar Urban Development Private Limited
2.	Date of incorporation of corporate debtor	25/05/1993
3.	Authority under which corporate debtor is incorporated / registered	RoC – Pune, under Ministry of Corporate affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101PN1993PTC072139
5.	Address of the registered office and principal office (if any) of corporate debtor	10 th Floor, Kumar Business Centre, CTS No. 29, Opp. Pune Central, Bund Garden Road, Pune – 411 001.
6.	Insolvency commencement date in respect of corporate debtor	28th April, 2021 (order received on 07/05/2021)
7.	Estimated date of closure of insolvency resolution process	2nd Nov, 2021 (180 days from 07.05.2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Atul Jain IBBI/IPA-001/P-P00307/2017-18/10571
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/o. GMJ & Co, Chartered Accountants. 3 rd & 4 th Floor, Vaastu Darshan, "B" Wing, Azad Road, Above Central Bank of India, Andheri (East), Mumbai – 400 069. Email : atuljainca@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. GMJ & Co, Chartered Accountants. 3 rd & 4 th Floor, Vaastu Darshan, "B" Wing, Azad Road, Above Central Bank of India, Andheri (East), Mumbai – 400 069. Email : rp.kumarurban@gmail.com
11.	Last date for submission of claims	21/05/2021



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under a Real Estate Project as per clause (f) of Section 5(8).
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Hemant J. Mehta IBBI/IPA-001/IP-P00027/2016-17/10060 Mahesh Kumar Gupta IBBI/IPA-001/IP-P00478/2017-18/10866 Manish Motilal Jaju IBBI/IPA-001/IP-P00034/2016-14/10087
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: a) www.ibbi.gov.in/home/downloads b) https://www.gmjca.com/IBC/KUDPL/

the order for appointment of the Interim Resolution Professional has been pronounced by the National Company Law Board Tribunal, Mumbai Bench (NCLT) on 28th April' 2021 but the same has been received on 07.05.2021 Accordingly time for submission of claims has been considered as 14 days from 07.05.2021.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KUMAR URBAN DEVELOPMENT PRIVATE LIMITED on 28th April 2021.

The creditors of KUMAR URBAN DEVELOPMENT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 21st May, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the allottees under a Real Estate Projects under Section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Mumbai
Date : 08.05.2021


Atul Jain
Interim Resolution Professional
IBBI/IPA-001/P-P00307/2017-18/10571

